

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI**

**ORDER**

In compliance of letter No. 220/Rules/DHC/2023, dated 18.04.2023, received from the Hon'ble High Court of Delhi/New Delhi and in continuation to this office Order No.46409-46769/Misc./Gaz/2010, dated 03.08.2010, all the Judicial Officers are required to provide to the litigants uncertified copies of evidence and miscellaneous orders on making an application for supply of uncertified copy either by the litigant or by the counsel for the litigant on payment of the prescribed court fee payable in respect of certified copies, in the form of Court Fee Stamps.

The accused persons in Judicial Custody and the Public Prosecutor/Addl./ Asstt Public Prosecutor may be provided uncertified copies of evidence and miscellaneous orders free of cost, such sought uncertified copies be provided under the seal and signature of the Reader of the Concerned Court.

24.4.23.

(GIRISH KATHPALIA)

Principal District & Sessions Judge (HQs)

Delhi

Dated 25 APR 2023

No. 1036/32305-408/Rules/Misc/Gaz/2023

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Judicial Officers of Central District, Tis Hazari Court, Delhi.
3. The AO(J)/Branch In-charge, Record Room,(Civil , Sessions), Facilitation Center, Filing Section, Tis Hazari Courts, Delhi.
4. The P.S./Reader to the undersigned.
5. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
6. The R&I Branch (Central) for uploading on LAYERS.

Principal District & Sessions Judge (HQs)

Delhi